

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:863

ANSWERED ON:19.03.2012

ASSISTANCE TO STATE GOVERNMENTS TO CONTROL POLLUTION

Rajaram Shri Wakchaure Bhausahb; Vasava Shri Mansukhbhai D.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government proposes to provide financial assistance to the State Governments to control industrial and environmental pollution;
- (b) if so, the details of funds provided to the State Governments during the last three years alongwith expenditure incurred by the State Governments during the said period;
- (c) whether the Government is aware that the said funds are being grossly misused by the State Governments including Delhi Government;
- (d) if so, whether the Union Government has received any complaint in this regard; and
- (e) if so, the action taken or proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (b) The Ministry of Environment and Forests (MoEF) has been implementing a number of schemes for industrial as well as environmental pollution abatement under which financial assistance is provided to the State implementing agencies. These schemes are ongoing in nature. Details of State wise and scheme wise releases made under these schemes during the last three years are given in the Annexure. The funds released to the States, if not utilized during the financial year for which the funds were released, are carried forward to the next financial year.

(c) to (e) The MoEF has also released funds to Delhi Government for control of pollution. The utilization of funds under the above schemes is monitored / reviewed regularly by the Central and State Governments as well as the Central Pollution Control Board. The funds under different schemes are released to various State Governments or State Pollution Control Boards / Pollution Control Committees or other agencies as the case may be, only after receipt of utilization certificates and satisfactory progress reports for previous releases. The CPCB conducts inspections of various projects and timely corrective action are taken, whenever necessary. The Government of India has not received any complaint in this regard.